

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
STARRED QUESTION NO - 88
TO BE ANSWERED ON 26.07.2023**

LAW FOR GRANTING MINING LEASE TO PRIVATE/GOVERNMENT PARTIES

*88. SHRI VINCENT H. PALA:

Will the Minister of COAL be pleased to state:

- (a) whether there is a special consideration/law for the state of Meghalaya while granting Mining Lease to the private/ Government parties and if so, the details thereof;
- (b) the details of the number of Companies/persons who applied for the Mining Lease;
- (c) the number of licences granted for Mining lease in the State of Meghalaya; and
- (d) the quantity of coal extracted annually for the last five years in Meghalaya?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 88 for answer on 26.07.2023 asked by Shri Vincent H. Pala regarding Law for granting Mining Lease to Private/Government Parties.

(a) to (c): Mining lease for coal is granted by the concerned State Government as per provisions of the Mineral Concession Rules, 1960. However, State Government of Meghalaya is required to seek previous approval of the Central Government under Rule 42 of Mineral Concession Rules, 1960 before granting Mining Lease. So far, Government of Meghalaya has submitted 4 (four) applications seeking previous approval of Central Government for grant of Mining Lease for which Central Government has already conveyed previous approval.

(d): No coal has been extracted for the last five years in Meghalaya.
